NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP NO.219/Chd/Hry/2017

In the matter of:

Havi Homes Infrastructure Pvt. Ltd. …Applicants
Vs
Registrar of Companies, NCT of Delhi
and Haryana.

Present: Mr. Munish Kumar, Practising Company Secretary
for applicants.
Dr. Raj Singh, Registrar of Companies, Punjab & Chandigarh
for ROC, NCT of Delhi and Haryana.

The Registrar of Companies, Punjab & Chandigarh filed reply received from Assistant Registrar of Companies, NCT of Delhi and Haryana, copy supplied to the authorised representative of the petitioner. The authorised representative of the petitioner seeks time to file some documents in support of the instant petition.

List the matter on 31.10.2017 for arguments. Supporting documents be filed along with affidavit at least 5 days before the date fixed with copy to the Registrar of Companies, Punjab & Haryana.

Sd/-
(Justice R.P. Nagrath)
Member(Judicial)

September 21, 2017
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